

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-04-2024 AT 10:30 AM**

CP(IB) No. 329/7/HDB/2020

AND

IA(IBC) 22, 516 & 1991/2023, IA(IBC) 426, 435 & 501/2024 in

CP(IB) No. 329/7/HDB/2020

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Dharti Dredging and Infrastructure Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 22/2023

Orders not pronounced. **For orders on 08.05.2024.**

IA(IBC) 516/2023

Orders not pronounced. **For orders on 08.05.2024.**

IA(IBC) 1991/2023

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.

Learned Counsel Mr Rajashekar Rao Salvaji, for respondent present through Video Conference.

Learned Counsel for the respondent submits that in terms of the directions of this Tribunal dated 27.03.2024, the password for the e-mail ID had already been furnished and the same is confirmed by the learned counsel for the applicant. In so far as the under taking required to be submitted in terms of the same order is concerned, it is stated that since the party's father is seriously ill the under taking could not given and if 10 days' time is given the same will be furnished. The same is recorded. Leave granted. Let copy be served on the other side. For compliance, matter adjourned to 08.05.2024.

IA(IBC) 426/2024

Learned Counsel Mr GP Yash Vardhan, along with Ms Kushi for applicant present physically.

Learned Counsel Ms Madhumita Bhatta Charjee, for respondent present through Video Conference.

Heard the learned counsel for the applicant. **For orders on 08.05.2024.**

IA(IBC) 435/2024

Learned Counsel Mr GP Yash Vardhan, along with Ms Kushi for applicant present physically.

Learned Proxy Counsel Ms Santhi Chandra, for respondent present through Video Conference and stated that Vakalat has been filed. Counter filed. Copies served. At request for filing rejoinder 10 days' time granted. For hearing, call on 08.05.2024.

IA(IBC) 501/2024

Learned Counsel Mr GP Yash Vardhan, along with Ms Kushi for applicant present physically.

Proof of service filed as per the same notices served however not on the party but on the neighbour. Learned counsel pray for a leave to take a fresh notice to the parties. Leave granted. Let a fresh notice be taken within 3 days through registered/speed post with acknowledgment due and also by e-mail. Meanwhile counter if any. Call on 08.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)